

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3195

ANSWERED ON:10.12.2002

REGULARISATION OF UNAUTHORISED COLONIES AND CHANGE IN MASTER PLAN

C. SREENVAASAN;GADDE RAMAMOHAN;M.V.V.S MURTHI;PUTTASWAMY GOWDA

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether a number of issues regarding regularisation of unauthorised colonies, change in Master Plan of Delhi and implementation of Malhotra Committee report are pending with the Union Government since long;
- (b) if so, the reasons therefor;
- (c) whether several eminent town planning experts have expressed strong exception to changing of master plan of Delhi;
- (d) if so, whether any suggestions have been received in this regard;
- (e) if so, the reaction of the Union Government thereto;
- (f) whether the Union Government have taken any action on the above said issues;
- (g) if so, the details thereof;
- (h) if not, the reasons therefor;and
- (i) the time by which a final decision is likely to be taken on these issues?

Answer

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY (URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI O. RAJAGOPAL)

(a)to
(i): Number of issues regarding development control norms to be adopted in respect of residential and other buildings, regularisation of unauthorised colonies and other matters regarding planned development in Delhi have engaged the attention of the Government from time to time. In this respect, the Government has also, from time to time, examined the matters in consultation with the local bodies/authority or has appointed certain Committees to look into these various issues. Action has been taken in different areas after such consultations. Government had, on the recommendations of the V.K. Malhotra Committee appointed by the Government of NCT of Delhi on December 4, 1997, revised the development control norms in respect of residential buildings vide notification of July 23, 1998. This was subject to stipulation of another notification of June 7, 2000 on which clarification was issued by the government in November 2001. The issue of applicability of such development control norms is subject matter of Writ Petition (Civil) No.725/94-MC Mehta Vs Central Pollution control Board in Supreme Court of India wherein the matter is sub-judice. As far as the question of unauthorised colonies is concerned, the Government had agreed in principle to regularize unauthorised colonies based on certain guidelines. These guidelines and the issue of such regularization is a subject matter of CWP No. 4771/93- Common Cause Vs. Union of India, which has restrained the Government from regularizing unauthorised colonies in Delhi till further orders. The matter is subjudice.

Various issues regarding planned development of Delhi including land use or specifically regarding Master Plan of Delhi are raised by local bodies as well as eminent persons/public from time to time which are examined by the Government accordingly. However, exercise of drafting of Master Plan of Delhi for 2021 has been undertaken by the Delhi Development Authority. Public opinion, objections/suggestions are sought by the Government before finalisation of any Master Plan document or amendment/modification thereof. The issues relating to urban planned development in Delhi are continuous in nature which are also agitated in Courts and different fora. No time frame for their final settlement can be laid down.